

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 2851/Del/2019
Asstt. Year : 2014-15

Vipul Mittal (HUF) G-36, Behind Fire Station, Lawrence Road, Keshav Puram, New Delhi – 110 035 PAN AAFHV2383E	Vs.	ITO, Ward-40(4) New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Nippun Mittal, CA
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	12.03.2021
Date of pronouncement	12.03.2021

ORDER

PER G.S. PANNU, VP

This appeal filed by the assessee is directed against the order dated 22.02.2019 passed by the Ld. CIT (A) 31, New Delhi relating to assessment year 2014-15.

2. The Ld. Counsel for the assessee, vide application dated NIL has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. Learned Sr. DR has no objection for withdrawal of the appeal.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 12th March, 2021.**

sd/-

**(K NARASIMHA CHARY)
JUDICIAL MEMBER**

sd/-

**(G.S. PANNUI)
VICE PRESIDENT**

Dated: 12/03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)

5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi